

PETITIONER:
BOMBAY TYRES INTERNATIONAL LTD.

Vs.

RESPONDENT:
UNION OF INDIA AND OTHERS

DATE OF JUDGMENT: 24/02/1997

BENCH:
SUJATA V. MANOHAR, K.T. THOMAS

ACT:

HEADNOTE:

JUDGMENT:
(with S.L.P. (C) No. 6236/1979)
J U D G M E N T

Thomas.J.

In view of Judgment in Civil Appeal No. 640 of 1979 the Transferred Case as also the Special Leave Petition are disposed of in terms thereof.